

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.09/AM-19 dated 02.08.2018 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri J.D. Giri, Vice President	AEPC
2.	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K.Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No. 08/AM-19 dated 19.07.2018 was taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No. 09/AM-19 dated 02.08.2018 was taken up for discussion in meeting 08.08.2018 (Sub-Committee) and actually held on 16.08.2018 the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 9/84-ALC3/2018 MEETING DATE : 02.08.2018

	Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	
1	Decision : Committee considered the case as per agenda along with other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee and explained his case with sample export product and CAD. The Committee after consideration of relevant documents, CAD/CAM and sample export products decided to ratify the norms in respect of the above Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.:9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
	HQ File :01/84/050/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	
2	Decision : Committee considered the case as per agenda along with other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee and explained his case with sample export product and CAD. The Committee after consideration of relevant documents, CAD/CAM and sample export products decided to ratify the norms in respect of the above Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			
	Case No.:29/8/84-ALC3/2018	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
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HQ File :01/84/050/00146/AM19/	RLA File :05/24/040/00269/AM17/	Lic.No/Date:0510399710 15.09.2016
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Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for on repeat basis with AA No.0510401884 dated 07.03.2017 for export item No. 1 to 3 and on repeat with AA No. 0510401433 dated 31.01.2017 for the Export item No. 4 & 5 for the above advance authorization.
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
HQ File :01/84/050/00470/AM17/	RLA File :05/23/040/00518/AM17/	Lic.No/Date:0510401491 03.02.2017	
4	Decision : Committee considered the case as per agenda along with other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee and explained his case with sample export product and CAD. The Committee after consideration of relevant documents, CAD/CAM and sample export products decided to ratify the norms in respect of the above Advance Authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.		

Case No.: 1/25/84-ALC3/2017	Party Name:JNG FOOTWEAR (INDIA)	Meet No/Date:9/84-ALC3/2018 02.08.2018	Status: Deferred
HQ File :01/84/050/00353/AM18/	RLA File :05/23/040/00087/AM18/	Lic.No/Date:0510403012 02.06.2017	Defer Date: 30.08.2018
5	Decision : Committee considered the case as per agenda along with other relevant papers and noted that information called from the firm not received. Committee decided to send a reminder to form and defer the case. The case stands deferred to 30.08.2018.		

Case No.: 15/17/84-ALC3/2017	Party Name:JINDAL POLY FILMS LTD.	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
HQ File :01/84/050/00179/AM18/	RLA File :05/23/040/00228/AM18/	Lic.No/Date:0510403977 08.09.2017	
6	Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under :		

Sl. No.	Export Item Name	Qty in MT	Sl. No.	Import Item Name.	Qty Allowed
1	Spunbond Nonwoven Fabric Up to 25 GSM Fabric made from PP having weight less than 25 GSM for application in Hygiene	1900.000	1	Polypropylene (Granules / Resin / Homopolymer)	1.05Kg/Kg content in the export product.
2	Spunbond Nonwoven Fabric 26 GSM to 70 GSM	100.000	2	Chemical for Nonwovens	As applied.

Fabric made from PP having weight 26 to less than 70 GSM for application in Hygiene Industry		Antistatic property in Nonwovens	
	3	Master Batch for Nonwoven applications	1.02Kg/Kg content in the export product.

GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:2/9/84-ALC3/2018	Party Name:BEEKU EXPORTS	Meet No/Date:9/84-ALC3/2018 02.08.2018	Status: Deferred
7 HQ File :01/84/050/00156/AM19/	RLA File :04/24/040/00159/AM18/	Lic.No/Date:0410163686 13.11.2017	Defer Date: 30.08.2018
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish CAD for export item 3 for examination of the case. The case stands deferred to 30.08.2018.			

Case No.:51/21/84-ALC3/2017	Party Name:ASHAPURA INTERNATIONAL LIMITED,	Meet No/Date:9/84-ALC3/2018 02.08.2018	Status: Deferred
8 HQ File :01/84/050/00288/AM18/	RLA File :03/94/040/00597/AM18/	Lic.No/Date:0310817119 16.11.2017	Defer Date: 30.08.2018
Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm has been asked to furnish the information as per DIPP deficiency letter dated 07.08.2018. The case stands deferred to 30.08.2018.			

Case No.:48/21/84-ALC3/2017	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:9/84-ALC3/2018 02.08.2018	Status: Deferred
9 HQ File :01/84/050/00285/AM18/	RLA File :03/94/040/00720/AM18/	Lic.No/Date:0310817644 08.12.2017	Defer Date: 30.08.2018
Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm was requested to provide and CAD and sketch export product and same not received inspite of reminder. Committee decided to send a final reminder and defer the case. The case stands deferred to 30.08.2018.			

Case No.:6/25/84-ALC3/2017	Party Name:JAGGA FOOTWEAR (P) LTD.	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved			
10 HQ File :01/84/050/00358/AM18/	RLA File :05/23/040/00434/AM18/	Lic.No/Date:0510405512 02.02.2018				
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under :						
Sl. No.	Export Item Name.	Qty	UOM	Sl. No.	Import Item Name.	Quantity allowed
1	LADIES SYNTHETIC FOOTWEAR	300000.000	Pair	1	POLYURETHANE SYSTEM FOR	The import quantity of 1.08 Kg/Kg

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MADE FROM URECOM F23 & POLYOL EXTER C1 CS700			FOOTWEAR (URECOM F23)	content in the export product.
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RA concerned may take necessary action subject to compliance of other usual conditions.

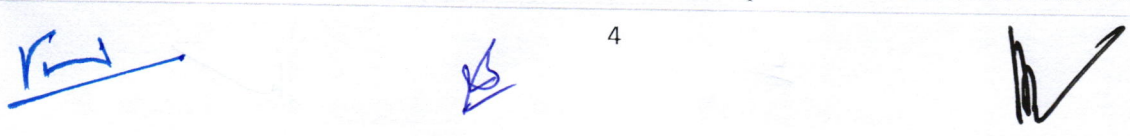
Case No.:18/25/84- ALC3/2017	Party Name:SAI INTERNATIONAL	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
HQ File :01/84/050/00370/AM18/	RLA File :05/24/040/00548/AM18/	Lic.No/Date:0510405557 07.02.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above advance authorization as under :

Sl. No.	Export Item Name.	Qty in pairs	Sl. No.	Import Item Name.	Qty allowed
1	GENTS SYNTHETIC FOOTWEAR MADE FROM URECOM T400 & POLYOL EXTER C1T400	190000.000	1	POLYURETHANE SYSTEM FOR FOOTWEAR (URECOM T400)	The import quantity of 1.08 Kg/Kg content in the export product.
2	GENTS SYNTHETIC FOOTWEAR MADE FROM URECOM T400 & POLYOL EXTER C1E20	30000.000	2	POLYURETHANE SYSTEM FOR FOOTWEAR (POLYOL EXTER C1T400)	
3	GENTS SYNTHETIC FOOTWEAR MADE FROM URECOM F23 & POLYOL EXTER C1CS700	60000.000	3	POLYURETHANE SYSTEM FOR FOOTWEAR (URECOM T400)	
			4	POLYURETHANE SYSTEM FOR FOOTWEAR (POLYOL EXTER C1E20)	
			5	POLYURETHANE SYSTEM FOR FOOTWEAR (URECOM F23)	
			6	POLYURETHANE SYSTEM FOR FOOTWEAR (POLYOL EXTER C1CS700)	

RA concerned may take necessary action subject to compliance of other usual conditions.

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Case No.:30/25/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved			
HQ File :01/84/050/00382/AM18/	RLA File :05/23/040/00439/AM18/	Lic.No/Date:0510405584 08.02.2018				
<p>Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under :</p>						
12	Sl. No.	Export Item Name.	Qty in Kg	Sl. No.	Import Item Name.	Qty allowed
	1	Footwear with Outer Soles and Uppers Of Plastics	550000.000	1	PVC Resin	0.795Kg
				2	Phthalate Plasticizers	0.116Kg
				3	Pigments	0.0147Kg
				4	Blowing Agent	0.0354Kg
				5	Di-Cumyl Peroxide (DCP)	0.1386Kg
RA concerned may take necessary action subject to compliance of other usual conditions.						

Case No.:31/25/84-ALC3/2017	Party Name:KERALA BALERS PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2018 02.08.2018	Rejected
HQ File :01/84/050/00383/AM18/	RLA File :10/24/040/00064/AM18/	Lic.No/Date:1010059893 21.02.2018	
<p>13 Decision : Committee considered the case as per agenda along with other relevant papers and noted firm was asked to submit information as per DGFT HQ dated 01.06.2018 followed with reminder dated 04.07.2018. Since, no reply was received inspite for reminder, Committee decided to reject the case with direction to firm to pay the applicable duty with interest. For EODC.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:2/5/84-ALC3/2018	Party Name:P.K.OVERSEAS	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
HQ File :01/84/050/00070/AM19/	RLA File :05/24/040/00614/AM18/	Lic.No/Date:0510405901 16.03.2018	
<p>Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as per DIPP OM No. F. No. 7/55/2015-TWS dated 24.07.2018 as under :</p>			
14	<p>Taking cue from SION G-15 (Gents Long Boot Uppers-up to knee) wherein 4.5 Sq. ft/pair of synthetic lining /Artificial furling is allowed, accordingly, the following norm is ratified for export of support Boots and for Fleece Rug and Fleece Hood, 4% wastage is allowed for raw material :-</p>		
	S.No.	Export Item Name	Quantity
	1.	Fleece Rug (Saddlery items)	1,500 number
	2.	Fleece Hood (Saddlery items)	432 number
	3.	Support Boot (Saddlery items) (up to knee)	12,000 number

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S.No	Import Item Name	Quantity
1.	100% Polyester Knitted Bonded Fabric Both Layers Knitted & 100% Polyester) Width 60 inch., GSM 650 to 670.	1.04 sq mt/ sq mt content contained in the export
2.	7 mm Neoprene Rubber Sheet (1120 GSM) Laminated one side with 100% Polyester Fabric (130 GSM) and other side with 100% Nylon Fabric (400 GSM) Sheet Size 1.27x3.30mtrs.(+2%) Total 1200 Sheets	Maximum 4.5 sq ft per pair of Boot or applied quantity whichever is less.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:5/7/84-ALC3/2018	Party Name:SCHOELLER TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:9/84-ALC3/2018 02.08.2018	Status: Deferred
HQ File :01/84/050/00113/AM19/	RLA File :03/95/040/01067/AM18/	Lic.No/Date:0310819903 19.03.2018	Defer Date: 30.08.2018

15 **Decision :** Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to furnish the following information :

- CAD, sketch and weight of the yarn as input product.
- Requirement of fabric in square meter per piece alongwith GSM export product.

Committee decided to send a final reminder and defer the case. The case stands deferred to 30.08.2018.

Case No.:1/3/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
HQ File :01/84/050/00015/AM19/	RLA File :04/24/040/00263/AM18/	Lic.No/Date:0410164110 20.03.2018	

16 **Decision :** Committee considered the case as per agenda along with other relevant papers and on the basis of the details given the detailed calculation, design and drawing of the export items and requirement of raw materials duly certified by the Chartered Accountant. Based on information furnished by the firm and details given in the application like manufacturing process, layout & measurement and net content of imported items in the export product, the following norms are approved as per DIPP written comments vide their F.No.7/12/2018 dated 08.08.2018: -

EXPORT MADE ITEM NO. 1:- "LEATHER HAND BAGS"

STYLE	QTY (in Nos.)
1BA058V OOO	1,000
1BB023V OOO	1,000
1BC032V OOO	1,000
1BG865V OOO	1,000
1BB022V OOO	1,000
1BG044V OOO	1,000
1BG111V OOO	1,000



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1BG112V OOO	1,000
1BG157V OOO	1,000
1BA063V WOM	1,000
TOTAL	10,000

Import Items:

S.NO	ITEM DESCRIPTION	UOM	Qty. Recommended
1	COW FINISHED LEATHER	SQ MTR	14,003.00
3	INNER LINING (FABRIC 100%PA / PRADA LOGO LINING / NYLON GARBADINE (LINING MATERIALS WIDTH 58 INCHES)	MTR	3,242
4	REINFORCEMENT MATERIAL (ROPE / STRING / REINFORCEMENT MATERIAL)	MTR	5,280
5	REINFORCEMENT MATERIAL (ANTISTRAPPO / TELA ANTIS / REINFORCEMENT MATERIALS)	NOS	NET TO NET
6	REINFORCEMENT MATERIAL (GUTTAPERGA / CANAPINA/ TALYN / KURT/ REINFORCEMENT MATERIALS)	SQMTR	4,277.0
7	REINFORCEMENT MATERIAL (FELT NON ADHESIVE/ SINTEX / REINFORCEMENT MATERIALS)	SQMTR	242.0
8	REINFORCEMENT MATERIAL (SALPA/ BOARDS/ REINFORCEMENT MATERIALS)	SQMTR	1,786.0
9	WEBBING (RIBBON / NYLON WEBBING - WIDTH 30MM)	MTR	3,100
10	METAL FITTINGS (WASHER/ UNDER PLATES/ RIVET / U RING/ METAL SCREW / EYELET / METAL FITTINGS)	NOS	NET TO NET
11	METAL FITTINGS (PULLER / D RING / O RING / LOGO / STUD / MAGNET / METAL FITTINGS)	NOS	NET TO NET
12	METAL FITTINGS (DOG HOOK / DOG LEASH / BUCKLE / CHAIN / METAL FITTINGS)	NOS	NET TO NET
13	SNAP BUTTON (SNAP BUTTON / METAL FITTINGS)	NOS	NET TO NET
14	ZIP FASTNER	NOS	NET TO NET
15	SEWING THREADS	MTR	1,106,000
16	POLISHES (POLISHES / EDGE STAIN)	KGS	329.0
17	PRIMER (PRIMER DA550)	KGS	143
18	COTTON BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
19	PACKING BOX (NON CORRUGATED BOX/PACKING MATERIAL)	NOS	As Per Packing Policy
20	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy
21	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As Per Packing Policy
22	TISSUE PAPER (PACKING MATERIAL)	KGS	As Per Packing Policy

EXPORT MADE ITEM NO. 2:- "PVC HAND BAGS"

STYLE	QTY (in Nos.)
1BA106V OOM	2,000

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1BG997V OOO	2,000
1BH085V OOO	1,500
1BH933V OOO	1,500
1BB013V OOO	1,500
1BG253V OOO	1,500
TOTAL	10,000

Import Items:

S.NO	ITEM DESCRIPTION	UOM	Qty. Recommended
1	COW FINISHED LEATHER	SQMTR	3,720.00
2	OUTER LINING (FABRIC 100%PA / 100%PA / 100%PL / NYLON GARBADINE / TES. GAB / 100% NYLON FABRIC (LINING MATERIALS WIDTH 58 INCHES)	MTR	2,523.00
3	INNER LINING (FABRIC 100%PA / PRADA LOGO LINING / NYLON GARBADINE (LINING MATERIALS WIDTH 58 INCHES)	MTR	3,229
4	REINFORCEMENT MATERIAL (ROPE / STRING / REINFORCEMENT MATERIAL)	MTR	2,840.00
5	REINFORCEMENT MATERIAL (ANTISTRAPPO / TELA ANTIS / REINFORCEMENT MATERIALS)	NOS	NET TO NET
6	REINFORCEMENT MATERIAL (GUTTAPERGA / CANAPINA/ TALYN / KURT/ REINFORCEMENT MATERIALS)	SQ MTR	1,812.00
7	REINFORCEMENT MATERIAL (FELT NON ADHESIVE/ SINTEX / REINFORCEMENT MATERIALS)	SQ MTR	680.00
8	REINFORCEMENT MATERIAL (SALPA/ BOARDS/ REINFORCEMENT MATERIALS)	SQ. MTR	860.00
9	WEBBING (RIBBON / NYLON WEBBING - WIDTH 30MM)	MTR	4,200
10	METAL FITTINGS (WASHER/ UNDER PLATES/ RIVET / U RING/ METAL SCREW / EYELET / METAL FITTINGS)	NOS	NET TO NET
11	METAL FITTINGS (PULLER / D RING / O RING / LOGO / STUD / MAGNET / METAL FITTINGS)	NOS	NET TO NET
12	METAL FITTINGS (DOG HOOK / DOG LEASH / BUCKLE / CHAIN / METAL FITTINGS)	NOS	NET TO NET
13	SNAP BUTTON (SNAP BUTTON / METAL FITTINGS)	NOS	NET TO NET
14	ZIP FASTNER	NOS	NET TO NET
15	SEWING THREADS	MTR	880,000.00
16	POLISHES (POLISHES / EDGE STAIN)	KGS	246.00
17	PRIMER (PRIMER DA550)	KGS	228.00
18	COTTON BAG (PACKING MATERIAL)	NOS	As Per Packing Policy
19	PACKING BOX (NON CORRUGATED BOX/PACKING MATERIAL)	NOS	As Per Packing Policy
20	MAGNETIC CARD (PACKING MATERIAL)	NOS	As Per Packing Policy
21	PACKING ENVELOPE (PACKING MATERIAL)	NOS	As Per Packing Policy

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22	TISSUE PAPER (PACKING MATERIAL)	KGS	As Per Packing Policy
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RA concerned may take necessary action subject to compliance of other usual conditions.

Case Number : 3/4/84-ALC3/2018	Party Name : CONCEPT CLOTHING	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
HQ File No: 01/84/050/00055/AM19/ Date: 18.05.2018	RLA File No: 05/23/040/00018/AM19/ Date: 13.04.2018	Licence No.: 0510406126 Date: 16.04.2018	
17 Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied as per CAD/CAM. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:7/4/84-ALC3/2018	Party Name:FASHION ACCESSORIES	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
HQ File :01/84/050/00059/AM19/	RLA File :05/23/040/00023/AM19/	Lic.No/Date:0510406232 25.04.2018	
18 Decision : Committee considered the case as per agenda along with other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee and explained his case with sample export product and CAD. The Committee after consideration of relevant documents, CAD/CAM and sample export products decided to ratify the norms in respect of the above Advance Authorisation allowing the consumption of 1.44Sq. meter per piece. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:9/7/84-ALC3/2018	Party Name:SUPERHOUSE LIMITED	Meet No/Date:9/84-ALC3/2018 02.08.2018	Status: Deferred
HQ File :01/84/050/00117/AM19/	RLA File :06/24/040/00008/AM19/	Lic.No/Date:0610038884 16.05.2018	Defer Date: 30.08.2018
19 Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm was asked to submit the CAD, Sketch and measurement chart export products for examination of the case. No reply received from the firm. Committee decided to send a final reminder and defer the case. The case stands deferred to 30.08.2018.			

Case No.:16/8/84-ALC3/2018	Party Name: PANORAMA EXPORTS P LTD	Meet No/Date:9/84-ALC3/2018 02.08.2018	Status: Deferred
HQ File :01/84/050/00133/AM19/	RLA File :05/24/040/00132/AM19/	Lic.No/Date:0510406710 31.05.2018	Defer Date: 16.08.2018
20 Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD, sketch and measurement chart of the export product for examination of the case. The case stands deferred for re-listing on 16.08.2018.			

21	Case No.:2/8/84-ALC3/2018	Party Name:KABADI	Meet No/Date:9/84-ALC3/2018	Approved
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	SHANKARSA & CO.	02.08.2018	
HQ File :01/84/050/00119/AM19/	RLA File :07/24/040/00051/AM19/	Lic.No/Date:0710113383 04.06.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:1/9/84-ALC3/2018	Party Name:S P GARMENTS	Meet No/Date:9/84- ALC3/2018 02.08.2018	Status: Deferred
22 HQ File :01/84/050/00155/AM19/	RLA File :04/24/040/00041/AM19/	Lic.No/Date:0410164388 05.06.2018	Defer Date: 30.08.2018
Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and sketch export item and measurement chart for examination of the case. The case stands deferred for re-listing on 30.08.2018.			

Case No.:18/8/84- ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
23 HQ File :01/84/050/00135/AM19/	RLA File :05/24/040/00143/AM19/	Lic.No/Date:0510406753 06.06.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. GSM should match in import and export. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:9/9/84-ALC3/2018	Party Name:FIBCORP POLYWEAVE PRIVATE LIMITED	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved														
24 HQ File :01/84/050/00163/AM19/	RLA File :13/24/040/00074/AM19/	Lic.No/Date:1310048991 25.06.2018															
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under :																	
<table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Export Item Name.</th> <th>Qty in MT</th> <th>Sl. No.</th> <th>Import Item Name.</th> <th>Qty in MT</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Flexible Intermediate Bulk Containers (FIBC)</td> <td>700.000</td> <td>1</td> <td>PP WOVEN FABRICS</td> <td>The import quantity of 1.02 MT/MT content in the export product.</td> </tr> </tbody> </table>						Sl. No.	Export Item Name.	Qty in MT	Sl. No.	Import Item Name.	Qty in MT	1	Flexible Intermediate Bulk Containers (FIBC)	700.000	1	PP WOVEN FABRICS	The import quantity of 1.02 MT/MT content in the export product.
Sl. No.	Export Item Name.	Qty in MT	Sl. No.	Import Item Name.	Qty in MT												
1	Flexible Intermediate Bulk Containers (FIBC)	700.000	1	PP WOVEN FABRICS	The import quantity of 1.02 MT/MT content in the export product.												
RA concerned may take necessary action subject to compliance of other usual conditions.																	

25 Case No.:3/9/84-ALC3/2018	Party Name:KIKOMO	Meet No/Date:9/84- ALC3/2018 02.08.2018	Approved
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HQ File :01/84/050/00157/AM19/	RLA File :05/23/040/00149/AM19/	Lic.No/Date:0510407051 03.07.2018	
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Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above advance authorization allowing consumption of 2.44SQM per piece as per CAD. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:4/9/84-ALC3/2018	Party Name:RICHA & CO	Meet No/Date:9/84- ALC3/2018 02.08.2018	Approved
HQ File :01/84/050/00158/AM19/	RLA File :05/24/040/00193/AM19/	Lic.No/Date:0510407081 04.07.2018	

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Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above advance authorization as applied for as per CAD for Style No. BP394228MI, BP394228WN. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:6/9/84-ALC3/2018	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:9/84- ALC3/2018 02.08.2018	Status: Deferred
HQ File :01/84/050/00160/AM19/	RLA File :05/24/040/00194/AM19/	Lic.No/Date:0510407080 04.07.2018	Defer Date: 30.08.2018

27

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided allow personal hearing to firm and asked to bring the CAD and sketch export item and measurement chart for examination of the case. The case stands deferred for re-listing on 30.08.2018.

Case No.:7/9/84-ALC3/2018	Party Name:SAHU EXPORTS	Meet No/Date:9/84- ALC3/2018 02.08.2018	Approved
HQ File :01/84/050/00161/AM19/	RLA File :05/24/040/00186/AM19/	Lic.No/Date:0510407089 05.07.2018	

28

Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above advance authorization allowing consumption of 2.77SQM per piece as per CAD. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:8/9/84-ALC3/2018	Party Name:MAYA EXPORTS CORPN	Meet No/Date:9/84- ALC3/2018 02.08.2018	Approved
HQ File :01/84/050/00162/AM19/	RLA File :05/24/040/00196/AM19/	Lic.No/Date:0510407103 06.07.2018	

29

Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above advance authorization allowing consumption of 2.24SQM per piece as per CAD. GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:5/9/84-ALC3/2018	Party Name:SAHU EXPORTS	Meet No/Date:9/84-ALC3/2018 02.08.2018	Approved
HQ File :01/84/050/00159/AM19/	RLA File :05/24/040/00210/AM19/	Lic.No/Date:0510407156 11.07.2018	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above advance authorization as under :

Sl. No.	Export Item Name.	Quantity allowed
1	100% Polyester Woven Embroidered Ladies Jacket made of 100%Polyester Velvet Woven Dyed Fabric GSM: 190 10% +- Variation	2.63 SQM per piece
2	100%Polyester Woven Embroidered Ladies Jacket made of 100%Polyester Velvet Women Dyed Fabric GSM: 215 10% +- Variation	2.99 SQM per piece

GSM should match in import and export.
RA concerned may take necessary action subject to compliance of other usual conditions.

Minutes of manual cases considered by the Norms Committee -V in Meeting No. 09/84 AM-19 dated 02.08.2018 actually held on 08.08.2018 (Sub-Committee) and 16.08.2018

31.

Case No 127	M/s Concept Clothing
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00280/ AM14/DES-V
Request for modification for adhoc norms for the advance authorisation No.0510371162 dated 08.11.2013.	
Decision: M/S Concept Clothing vide their letter dated 22.05.2018 have requested for revision of norms for above Advance Authorisation. Committee. Shri Mohan Kumar representative of the firm appeared before the Norms Committee and explained his case. Committee heard representative firm and considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee decided to enhance the consumption of the inputs from 0.81 SQM per piece to 1.10SQM per piece. GSM should match in import and export. RA may take further necessary action subject to compliance of other usual conditions.	

32.

Case No 128	M/s RNR International
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00024/ AM15/DES-V
Request for re-fixation of adhoc norms of Ladies Tunic and Ladies Caftan against Annual Advance Authorisation No.0510380207 dated 25.02.2014.	
Decision: M/s RNR International vide their letter dated have requested for revision/modification of adhoc norms for above Annual Advance Authorisation. Committee considered the agenda and noted that firm was allowed personal hearing to appear with complete papers. However, representative of the firm did not appeared before the Norms Committee. Committee decided to give last opportunity by allowing personal hearing to firm with documents relating to change of order for the ratified norms.	

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The case stands deferred to re-enlisting for 30.08.2018.

33.

Case No 129	M/s Precise Seamless Apparels
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00180/ AM14/DES-V
Request for modification for adhoc norms for the Advance Authorisation No.0510366707 dated 25.09.2013.	
Decision: M/s Precise Seamless Apparels vide their letter dated 25.04.2018 have requested for revision/modification of adhoc norms for above Advance Authorisation. Committee considered the agenda and decided to give personal hearing to firm for explanation of their case before the Committee. The case stands deferred to re-enlisting for 30.08.2018..	

34.

Case No 130	M/s Precise Seamless Apparels
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00355/ AM14/DES-V
Request for modification for adhoc norms for the Advance Authorisation No.0510392552 dated 23.12.2014.	
Decision: M/s Precise Seamless Apparels vide their letter dated 25.04.2018 have requested for revision/modification of adhoc norms for above Advance Authorisation. Committee considered the agenda and decided to give personal hearing to firm for explanation of their case before the Committee. The case stands deferred to re-enlisting for 30.08.2018.	

35.

Case No 131	M/s Precise Seamless Apparels
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00356/ AM14/DES-V
Request for modification for adhoc norms for the Advance Authorisation No.0510392553 dated 23.12.2014	
Decision: M/s Precise Seamless Apparels vide their letter dated 25.04.2018 have requested for revision/modification of adhoc norms for above Advance Authorisation. Committee considered the agenda and decided to give personal hearing to firm for explanation of their case before the Committee. The case stands deferred to re-enlisting for 30.08.2018..	

36.

Case No 132	M/s Richa Global Exports Pvt.Ltd.
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00084/ AM19/DES-V
Prior fixation of adhoc norms for export of 1.Ladies Other Garment (Leotards) of 70% Rayon 27% Polyester 3% Spandex Yarn Dyed Knitted Fabric GSM -210 (Tolerance + or -10%) Style No.491112. 2..Ladies Other Garment (Leotards) of 70% Rayon 27% Polyester 3% Spandex Yarn Dyed Knitted Fabric GSM -230 (Tolerance + or -10%) Style No.491113 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 16.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

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37.

Case No 133	M/s Shahi Exports Pvt. Ltd.
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00085/ AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Jacket Made of 97% Cotton 3% Elastane Dyed Woven Fabric GSM -250 (Tolerance + or -10%) Style No.344J2086 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<p>Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 19.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

38.

Case No 134	M/s Orient Craft Ltd.
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00086/ AM19/DES-V
Prior fixation of adhoc norms for export of 1.Ladies Shirt (Full Sleeve) Made out of 53% Linen 45% Viscose 2% (Tolerance + or -3%) Woven Fabric (Yarn of different color),GSM-118 (+/- 10%) Style No.10004824/10004824-R1 under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<p>Decision: M/S Orient Craft Ltd. vide their letter dated 24.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

39.

Case No 135	M/s Orient Craft Ltd.
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00087/ AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Shirt Made out of 100% Polyester Sequin Embroidered fabric with visible ground,GSM-116 (Tolerance + or -10%) Style No.487126/487128-P under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
<p>Decision: M/S Orient Craft Ltd. vide their letter dated 30.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.</p> <p>GSM should match in import and export.</p>	

40.

Case No 136	M/s Shahi Exports Pvt. Ltd.
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00088/ AM19/DES-V

Prior fixation of adhoc norms for export of Mens Cargo Shorts Made of 98% Cotton 2% spandex chambray Woven Fabric GSM -186 (Tolerance + or -10%) Style No.MA91X401SS) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 24.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

41.

Case No 137	M/s Dhruv Globals Ltd.
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/171/00129/ AM16/DES-V
Correctin in the ratified adhoc Norms for the Annual Advance Authorisation No.0510361429 dated 01.08.2013.	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Firm has requested for the correction of the typographical mistake. Committee accepted the firm's request and decided to made the correction in norms ratified in the NC Meeting No. 03/AM-17 dated 12.05.2016 as under:	
<ol style="list-style-type: none"> 1. Description of Export Item 1 & 2 – Cardigon is corrected as Cardigan 2. Description of Export Item 2 – Style No.MI is corrected as WN. 3. Description of Import “505 Rayon” is corrected “50% Rayon” 	
RA may take further necessary action subject to compliance of other usual conditions.	

42.

Case No 138	M/s Hijaz Kuroda Gloves Co. Pvt. Ltd.
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/50/00321/ AM15/DES-V RA F.No.04/24//040/00227/AM15
Ratification of adhoc norms for the AA No. 0410159894 dated 17.12.2014.	
Decision: M/s Hijaz Kuroda Gloves Co. Pvt. Ltd. Vide their letter dated 26.06.2018 have requested for fixation of adhoc norms for the above Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and taking cue from the similar case approved in Meeting No. 24/84/ALC3/ 2015 dated 26.11.2015 and as per CAD/CAM submitted by the firm decided to ratify the adhoc norms for the above advance authorisation as applied for.	
RA may take further necessary action subject to compliance of other usual conditions.	

43.

Case No 139	M/s Shahi Exports Pvt. Ltd.
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00092/ AM19/DES-V
Prior fixation of adhoc norms for export of Boys Jacket with Hood Made of 75% Polyester 16% Viscose 9% Elastane Yarn Dyed Knitted Fabric GSM 380 with 78% Polyester 18% Viscose 4% Elastane Yarn Dyed Knitted Fabric GSM 420 and 80% Polyester 20% Viscose Yarn Dyed Knitted Fabric GSM 140 (Tolerance + or – 10%) (Style No. KBOKBO4497) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 27.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary	

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action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

44.

Case No 140	M/s Shahi Exports Pvt. Ltd.
NC M.No.09/84 AM-19 dt.02.08.2018.	F.No.01/84/162/00093/ AM19/DES-V
Prior fixation of adhoc norms for export of 1.Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Printed Woven Fabric GSM 285 (Tolerance + or – 10%) (Style No. DG83Doo6R) 2 Girls Trouser Made of 65% Cotton 32% Polyester 3% Spandex Dyed Woven Fabric GSM 285 (Tolerance + or–10%) (Style No. DG83Doo6R) under special advance license scheme under para 4.04(a)1 FTP 2015-20.	
Decision: M/S Shahi Exports Pvt. Ltd. vide their letter dated 26.07.2018 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

S. No. 45

Case No. 141	M/S Orient Craft Ltd.
NC Meeting No.09/AM-19 Dated 02.08.2018	F.No. 01/84/162/00089/AM-19/DES-V RA F.No. 05/27/039/00026//AM14
Ratification of adhoc norms for Annual A/A No.0510392938 dated 20.01.2015 for export of Cushion Cover 50x50cms : Front& Back 100% Cotton Twill Fabric, GSM320 (+/-10%) Border "60% Cotton 40% Silk Woven Fabric GSM- 65 (+0-10%) Throw & Cushion: Front & Back 100% Cotton Twill Fabric GSM-320 (+/-10%) Style Name 1.Cushion Cover 50"x60cms 2. Throw 150X220 CMS 3.Cushion 55"55 cms.	
Decision : Committee considered the case as per agenda along with other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee. The Committee after consideration of relevant documents, CAD/CAM and sample export products decided to ratify the norms for the above advance authorisation as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	

S.No. 46

Case No.142	M/S Orient Craft Ltd.
NC Meeting No.02/AM-19 Dated 02.08.2018	F.No. 01/84/162/00090/AM-19/DES-V RA F.No. 05/27/039/00025//AM15

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Ratification of adhoc for norms for Annual A/A No.0510392938 dated 20.01.2015 for export of Duvet Cover, Sham Cover, Bed Skirt, Curtain & Bag Made out of 100% Linen Woven Fabric, GSM155(+/-10%) as under :

1.DUVET COVER	104"x100"	10.BAG	11"x21"
2.DUVET COVER	106"x92"	11.BED SKIRT	76"x79"+15"(+/-3%)
3.DUVET COVER	90"x92"	12.BED SKIRT	72"x84"+15"(+/-3%)
4.DUVET COVER	70"x92"	13.BED SKIRT	52"x73"+15"(+/-3%)
5.SHAM COVER	14"x22"	14.BED SKIRT	58"x79"+15"(+/-3%)
6.SHAM COVER	26"x26"	15.BED SKIRT	37"x73"+15"(+/-3%)
7.SHAM COVER	20"x34"	16.BED SKIRT	72"x72"
8.SHAM COVER	20"x28"	17.BED SKIRT	72"x84"
9.BAG	6"x15"		

Decision : Committee considered the case as per agenda along with other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee. The Committee after consideration of relevant documents, CAD/CAM and sample export products decided to **ratify** the norms for the above advance authorisation as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

S.No. 47

Case No. 143	M/S Orient Craft Ltd.
Nc Meeting No.09/AM-19 Dated 02.08.2018	F.No. 01/84/162/00091/AM-19/DES-V RA F.No. 05/24/00039/00025/AM15
Ratification of adhoc norms in respect of Annual A/A No.0510392938 dated 20.01.2015 for export of Pillow Cover Made of 100% Lines Woven Fabric GSM 465 (+/-10%) Cushion Cover made of 100% Linen Woven Fabric 365 (+0-10% Style Name 1.Throw 50"x60" 2.Pillow Cover 14"x24" 3.Pillow Cover 14"x36" 4.Cushion Cover 65x65 cms.	
Decision : Committee considered the case as per agenda along with other relevant papers and heard Shri A.K. Jain, General Manager Commercial appeared before the Norms Committee. The Committee after consideration of relevant documents, CAD/CAM and sample export products decided to ratify the norms for the above advance authorisation as applied for.	
RA concerned may take necessary action subject to compliance of other usual conditions	





